CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C.P. No. 566/2018 in O.A. No. 216/2018

The 7th day of December, 2018

HON'BLE MR. V. AJAY KUMAR, MEMBER (J) HON'BLE MS. ARADHANA JOHRI, MEMBER (A)

Sumat Prakash S/o Late Shri Bansi Lal R/o Sai Puram, Vill-Chaprola, Preet Vihar, Gautam Budh Nagar (UP).

.. Petitioner

(By Advocate: Shri U. Srivastava)

Versus

- Shri Vishwesh Chaube General Manager, Northern Railway, Baroda House, New Delhi.
- Shri R.N. Singh
 Divisional Railway Manager,
 Northern Railway,
 State Entry Road,
 New Delhi.

.. Respondents

(By Advocate: Shri Shailendra Tiwary)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, the learned counsel for the petitioner submits that the respondents have passed the orders in compliance of the directions of this Tribunal. 2. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, the CP is closed and notices are discharged. However, the petitioner is at liberty to avail his remedies, if he is still aggrieved by the orders now passed by the respondents, in accordance with law. No costs.

(ARADHANA JOHRI)
Member (A)

(V. AJAY KUMAR) Member (J)

/Jyoti/